

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.185/MP/2021

Subject : Petition under Section 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 8.6.7 of the PPA dated 15.03.2016 executed between the RKM Powergen Private limited and Respondent No.1, Uttar Pradesh Power Corporation Limited imploring this Commission to direct the Respondent No. 1 to make payments, to the Petitioner of the amounts outstanding in terms of the PPA on account of (i) Late Payment Surcharge; (ii) reimbursement of the illegally deducted penalty for short supply of power.

Date of Hearing : 22.2.2023

Coram : Shri I. S. Jha, Member
Shri P. K. Singh, Member

Petitioner : RKM Powergen Private Limited (RKMPPL)

Respondents : Uttar Pradesh Power Corp. Ltd. (UPPCL) and Anr.

Parties Present : Shri Hemant Singh, Advocate, RKMPPL
Ms. Alchi Thapliyal, Advocate, RKMPPL
Shri Biju Mattam, Advocate, RKMPPL
Shri Sitesh Mukherjee, Advocate, UPPCL
Shri Abhishek Kumar, Advocate, UPPCL
Shri Nived Veerapaneni, Advocate, UPPCL

Record of Proceedings

At the outset, learned proxy counsel for the Petitioner prayed for an adjournment due to non-availability of the arguing counsel. The said request was allowed by the Commission and accordingly, the matter was adjourned.

2. The Petition shall be listed for hearing on 25.4.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**